The Prisoners (Madhya Pradesh Amendment) Act, 2012

Act 22 of 2012

Keyword(s):
Prisoner, Prisoners Act, Jail, prison
भोपाल, दिनांक 2 मई 2012

क्र. 2438-173-एक्सीस-अ-(आ.).—मध्यप्रदेश विभाग सभा का निम्नलिखित अधिनियम जिस पर दिनांक 26 अप्रैल, 2012 को महामहिम राज्यपाल को अनुमति प्राप्त हो चुकी है, एवं द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा अदेशनुसार,
राजेश यादव, अपर सचिव.
MADHYA PRADESH ACT
No. 22 of 2012

THE PRISONERS (MADHYA PRADESH AMENDMENT) ACT, 2012

[Received the assent of the Governor on the 26th April, 2012; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 2nd May, 2012.]

An Act further to amend the Prisoners Act, 1900 in its application to the State of Madhya Pradesh.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third year of the Republic of India as follows:—

1. This Act may be called the Prisoners (Madhya Pradesh Amendment) Act, 2012.

2. The Prisoners Act, 1900 (No. 3 of 1900) (hereinafter referred to as the Principal Act), shall, in its application to the State of Madhya Pradesh, be amended in the manner hereinafter provided.

3. In Section 31-A of the Principal Act,—
(i) in sub-section (1), for the words "twenty one", the words "forty two" shall be substituted;
(ii) in sub-section (3), for the word "two", the word "three" shall be substituted and for the word "ten", the word "fourteen" shall be substituted.